

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 328

CA-289/2021, CA-286/2021, CA-284/2021, CA-406/2020

In

195/241/242/ND/18

IN THE MATTER OF:

M/s. BK Mudgal & Ors.

.... Petitioner/Applicant

Vs.

M/s. Apex Tubes Pvt. Ltd. & ors.

.... Respondent

Order under Section 241/242 of the Companies Act, 2013.

Order delivered on 01.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms. Nirti Dua, Mr. Ishan Upadhaya, Adv.

For Respondent : Mr. Yogesh Jagia, Mr. Chandan Dutta, Mr. Harshit Ratra Adv.

ORDER

CP-195/241/242/ND/18

Ms. Nirti Dua, Proxy Counsel appearing for Applicant and Mr. Yogesh Jagia, Ld. Counsel appearing for Respondents have submitted that the settlement talks have failed.

List the matter for final arguments **on 02.09.2024.**

The Petitioner shall take steps to upload the main petition on DMS within one week.

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List these applications alongwith main matter **on 02.09.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)